

**The**  
**Kolkata**  **Gazette**  
सत्यमेव जयते

*Extraordinary*  
Published by Authority

VAISAKHA 28]

THURSDAY, MAY 18, 2017

[SAKA 1939

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

**GOVERNMENT OF WEST BENGAL**  
**LAW DEPARTMENT**

**Legislative**

**NOTIFICATION**

No. 536-L.— 18th May, 2017.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

**Bill No. 22 of 2017**

**THE STAGE-CARRIAGES (REPEALING)  
BILL, 2017.**

**A  
BILL**

*to repeal the Stage-Carriages Act, 1861.*

WHEREAS it is expedient to repeal the Stage-Carriages Act, 1861;

Act 16 of 1861.

It is hereby enacted in the Sixty-eighth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the Stage-Carriages (Repealing) Act, 2017.  
(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The Stage-Carriages (Repealing) Bill, 2017.*

(Clause 2.)

Repeal of Act 16  
of 1861.

2. The Stage-Carriages Act, 1861, is hereby repealed.

**STATEMENT OF OBJECTS AND REASONS.**

Since the Calcutta Hackney-Carriage Act, 1919 (Bengal Act I of 1919), deals with stage-carriage in Kolkata, the Stage-Carriages Act, 1861, is no more relevant in the present context in the State of West Bengal and therefore, it is considered necessary and expedient to repeal the Stage-Carriages Act, 1861 (Act 16 of 1861), on the basis of observation made by the Law Commission of India in its 249th Report.

2. The Bill has been framed with the above object in view.
3. There is no financial implication involved in the Bill.

KOLKATA:  
*The 18th May, 2017.*

SUVENDU ADHIKARI,  
*Member-in-Charge.*

By order of the Governor,

MADHUMATI MITRA,  
*Secy. to the Govt. of West Bengal,  
Law Department.*